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GOVERNMENT OF INDIA



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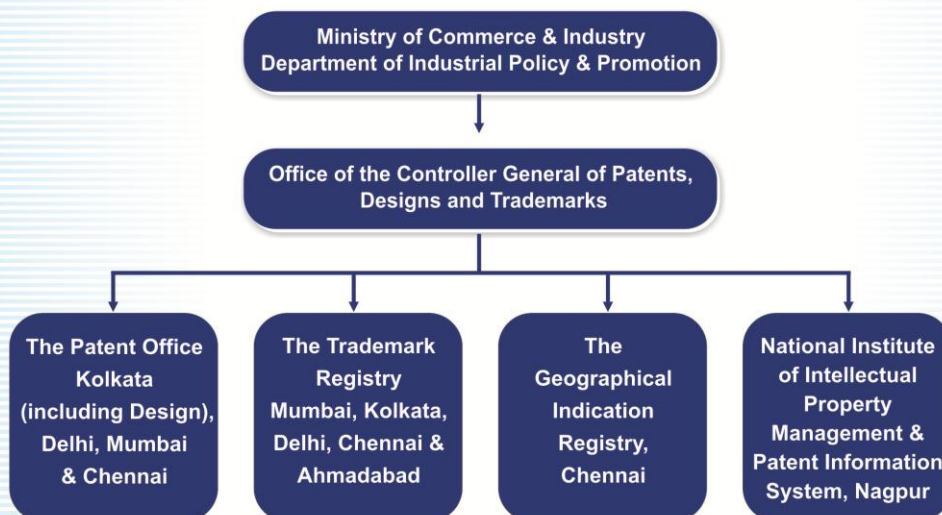
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National Institute of Intellectual Property Management

National Institute of Intellectual Property Management (NIIPM) is set up as a national centre of excellence for training, management, research and education in the field of Intellectual Property Rights. The Institute caters to the need of training of Examiners of Patents and Designs, Examiners of Trademarks & Geographical Indications, IP Professionals, IP Managers in the country, imparting basic education to user community, Government functionaries and stake holders involved in creation, commercialization and management of intellectual property rights. The institute also facilitates research on IP related issues including preparation of study reports and policy analysis of relevance to the Government. These activities are not addressed by any other agency in the country at present.

The Patent Information System (PIS) was established by Government of India in 1980 to maintain a comprehensive collection of patent specifications and patent related literature on a worldwide basis to meet the need for technological information, of various users in R&D establishments, Government Organizations, Industries, Business, Inventors and other users enabling them to take informed business decisions.

NIIPM and PIS both, functioning under the Ministry of Commerce and Industry are in-housed in the same building at Nagpur. NIIPM is catering to the needs of the four IPR components namely, Patents, Designs, Trademarks and Geographical Indications under the administrative control of the Controller General of Patents, Designs and Trademarks. The organizational structure of the office of the Controller General of Patents, Designs and Trademarks is given below:



Intellectual Property Rights (IPRs) are considered to be the backbone of any economy and their creation and protection is essential for sustained growth of a nation. The IPRs are now not only being used as a tool to protect the creativity and generate revenue but also to build strategic alliances for the socio-economic and technological growth. Accordingly, the Intellectual Property Office in India is dedicated to mobilize the use of such technological advancement for socio-economic development, which is a constitutional mandate, by creating the requisite IP culture.

Intellectual Property Rights like patents, designs, trademarks play an important role in the international trade and commerce and also in industrial, economical and social development of a nation. As a result, IPR-related activities have gained prominence during the last several years.

The laws governing Intellectual Property Rights are necessarily techno-legal matters. Many complex issues are involved in creation, utilization and meaningful exploitation of Intellectual Rights. As such, there was a need for an effective means for improvement in knowledge.

National Institute of Intellectual Property Management's (NIIPM) foundation stone was laid at Nagpur on 18th August 2007. The building of NIIPM is now inaugurated by Shri Anand Sharma, Hon'ble Union Minister of Commerce & Industry and Textiles on 21st July 2012.

Objectives :

The primary objective of National Institute of Intellectual Property Management is to assist in development, creation, use, exploitation of Intellectual Property and working of Intellectual Property system.

The NIIPM caters to the needs of an Intellectual Property (IP) regime that is in line with the global norms while at the same time safeguarding national interests.

Training Programmes:

The National Institute of Intellectual Property Management (NIIPM), Nagpur conducts a number of training programmes on Intellectual Property Rights i.e. Patents, Designs and Trademarks, keeping in view the requirements of actual and potential users. The beneficiaries are business professionals, Law professionals & prospective patent/IPR agents, scientific/technical/R&D organizations engaged in research, Managers and technocrats in industries, Small and medium entrepreneurs, University professionals, Central and State Govt./Public sector professionals, individual inventors and other interested public. Training courses are mainly categorized into following sections with emphasis on Patents, Designs, Trademarks & Geographical Indication for 1 - 5 days duration.

1. Training programme for the IP officials

- (a) The Institute plans to impart comprehensive training to all the newly recruited Examiners of Patents & Designs to train them on various aspects of Patent and Designs by modules suiting to the requirement. A bird eye view of said module based Training program is given below:

Module	Topics
Module-1	Introduction to the Intellectual Property rights
Module-2	Patents & Related Issues
Module-3	Administrative & Service Matters
Module-4	Patent Drafting, filing and introduction to examination
Module-5	Inventions , Patentability, Searching Authority and Examining Authority
Module-6	Examination and prosecution of patent applications
Module-7	Infringement, Opposition, Revocation and appeals
Module-8	Evaluations for Drafting and Filing

- (b) Advance course for newly recruited examiners of one month duration.
- (c) Refresher Courses for Examiners of Patents & Designs, Trademarks and Geographical Indications, aims at improving the legal and technical ability of examiners so as to enhance the quality of the examination.
- (d) Refresher courses for Controllers of Patents & Designs and registrars of Trademark and Geographical Indications

2. Public Awareness Programme:

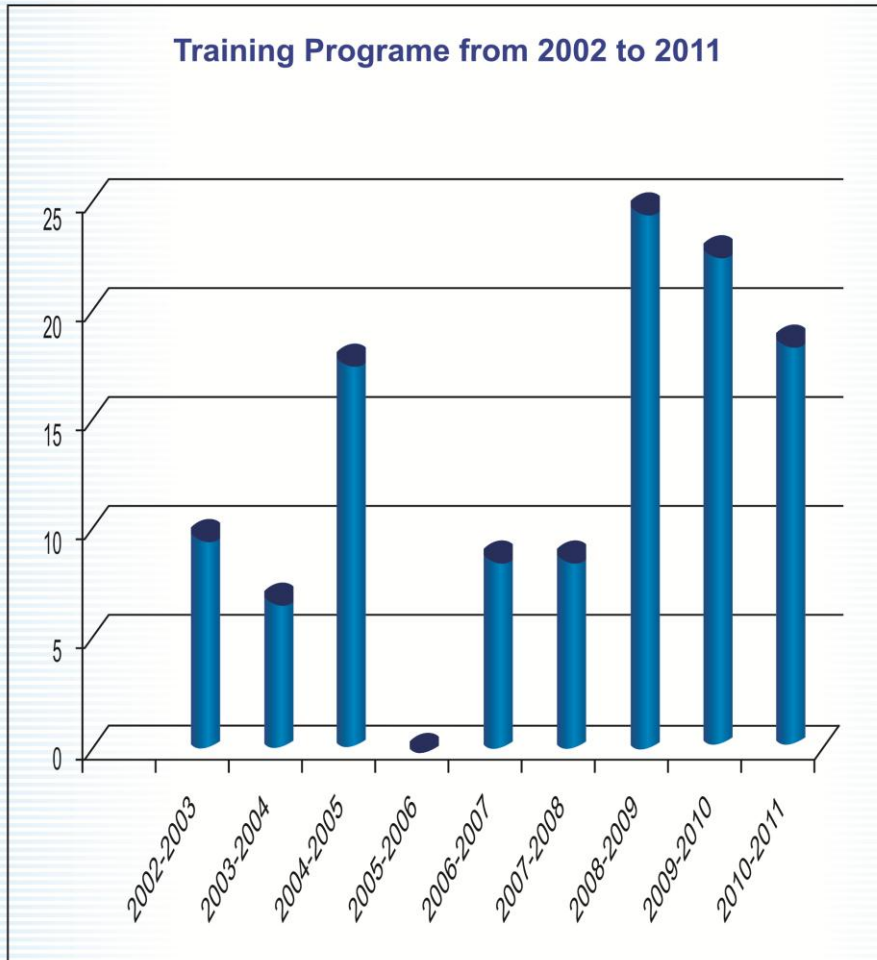
Following are the programmes intended to provide the training to the members of the public involved in the intellectual property management.

- (a) **1-Day training programme:**
This course is aimed at offering preliminary knowledge on intellectual properties, patent information basics to Educational Institutions, University Teachers, Research Students, Inventors and Members of public.
- (b) **2-Day training programme:**
The basic proposition to hold this condensed course is for the beginners in the field of intellectual property rights.
- (c) **5-days training programme for public:**
The course is intended to provide the officials of middle management privately involved in the intellectual property, the comprehensive theoretical as well as practical knowledge
- (d) **Specialized training programme for legal professionals:**
The Institute plans to initiate specialized training programme for legal professionals.

Faculties:

The Faculties for Training Courses are Experts in Intellectual Property Rights from Patent Office & Trade Marks Registry and also from well-known Organizations in the country.

Details of Training Programmes conducted from the year 2002 to 2011



PATENT INFORMATION SYSTEM (PIS)

1. INTRODUCTION :

Government of India, in 1980, established Patent Information System at Nagpur in order to retrieve and disseminate technical information in patent documents. The PIS maintains a comprehensive collection of patent specifications and patent related literature on a world-wide basis and provides technological information contained in patent or patent related literature through search services and patent copy supply services to various users.

Services provided by PIS, Nagpur

A. Patent Search services

1. State of Art Search

This service provides overview of the state of art. The search report provides bibliographic data and abstract of patent document retrieved under particular field of technology as requested by the user.

2. Bibliographic Search

This search provides only bibliographic data of patent documents retrieved.

3. English equivalent Patent Search.

English language equivalent patent for patents in non-english Language are located.

4. Patent Family Search

Bibliographic details of the family member of a patent are reported.

5. Assisted Search

Users will be allowed to use database, CD/DVD ROM, journals etc. subscribed by PIS, Nagpur to conduct search.

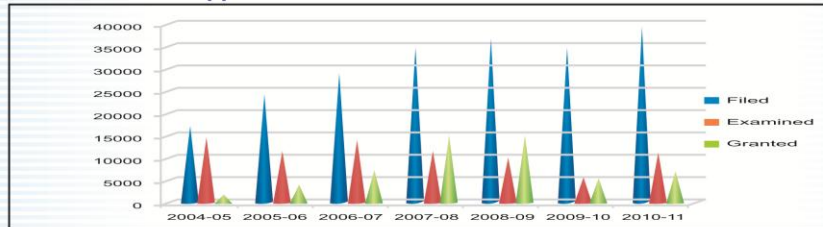
General assistance in performing search will be provided

B. Patent Copy Supply Service

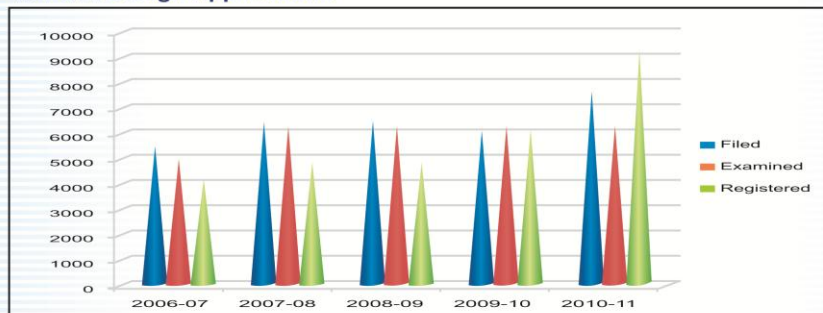
PIS, Nagpur is maintaining the full text of patent documents from domestic as well as foreign countries and the copies thereof can be obtained therefrom.

Trends in IPR – At a Glance

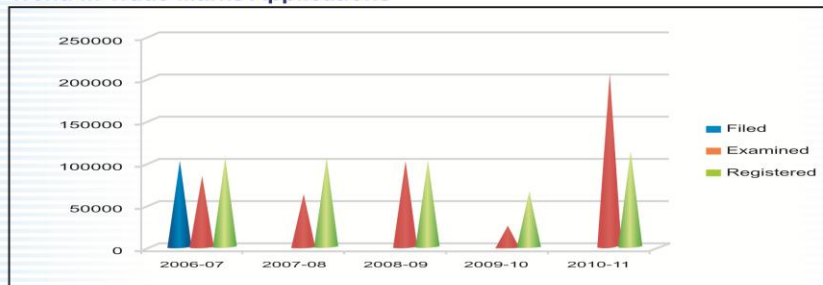
Trend in Patent Applications



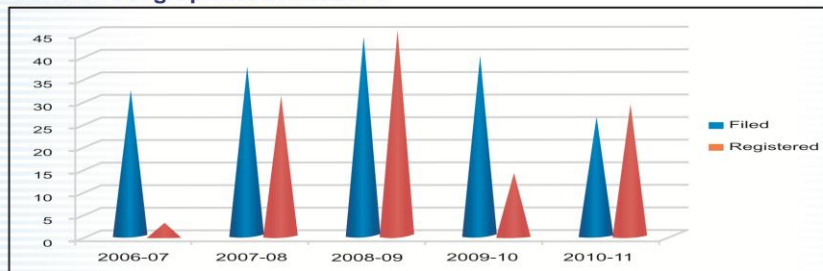
Trend in Design Applications



Trend in Trade Marks Applications

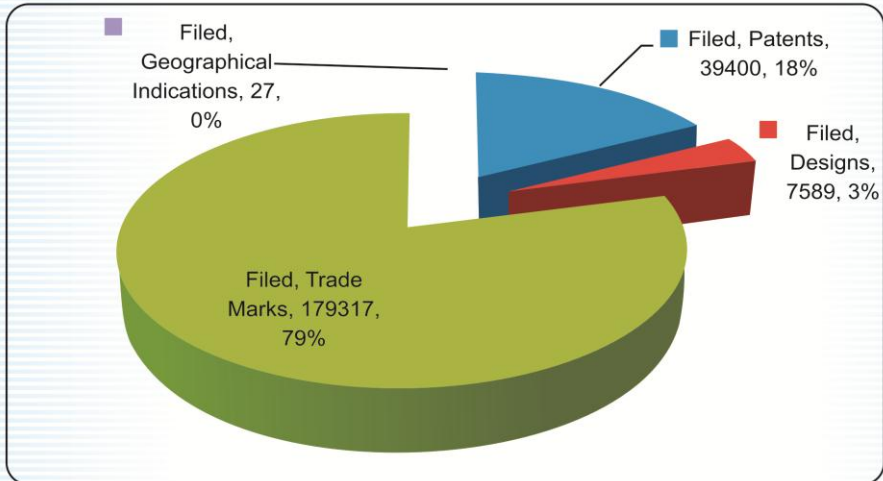


Trend in Geographical Indications

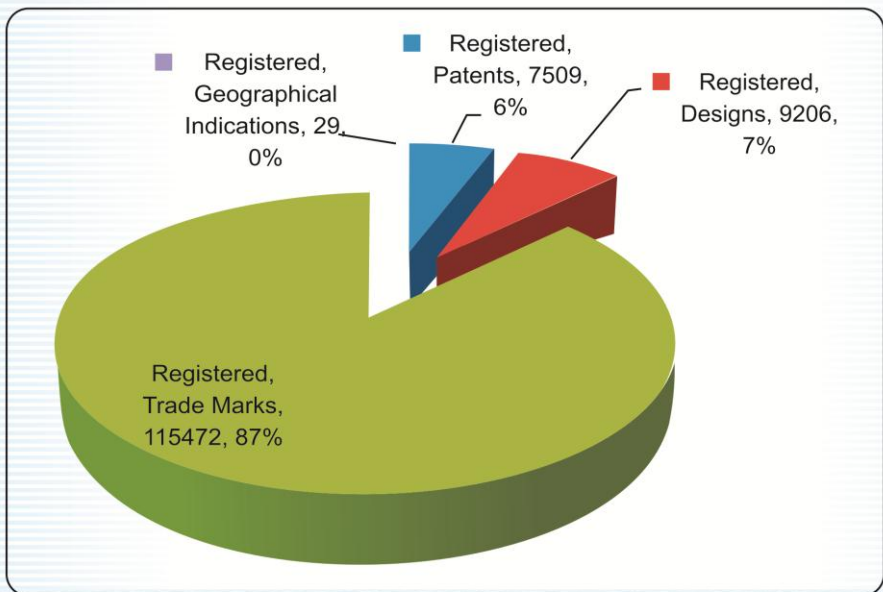


Comparative Trends of IPRs Granted/Registered

Number of IP applications filed in 2010-11



Number of IPRs Granted/Registered in 2010-11



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Guide Map to NIIPM, Nagpur

